HIGH COURT OF JAMMU AND KASHMIR AND LADAKH

(Office of the Registrar Judicial)

File No .:- MA 36/2015

Titled

New India Assurance Co. Ltd

V/s

Amrik Singh and Ors.

..... Petitioner/Appellant(s)

...... Respondent (s)

Notice to the respondent (s): -

1. Amrik Singh S/O Sh. Bhagwan Singh,

R/o Chaba, Tehsil & District, Ramban

2. Vethesta Construction Company, Sofi Complex K.P Road, Nai Basti, Anantnag at Present

Chaba Tehsil & District Ramban (Owner)

3. Mohd Iqbal S/o Abdul Gani

R/O Manjoos Khari, Tehsil and District Ramban

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on <u>03.06.2024</u> 09.00 A.M. or the next working day if <u>03.06.2024</u> is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 28th day of May, 2024 at Jammu.

អរិទ្ធិទ្ធថ្លៃពេលប៉ាល់ថ្ងៃ ^K gh Court of U&K and Ladakh

Jammu

No.:- 5244

Copy of the above forwarded to:

1. The Editor ________, for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 140 dated 13-05-2024 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2.CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.

> Registrar Judiciaj High Court of J&Koand Ladakh Jammin U.